

आयकर अपीलीय अधिकरण,सूरत न्यायपीठ, सूरत ।
IN THE INCOME TAX APPELLATE TRIBUNAL
SURAT BENCH, SURAT
[conducted through Hybrid mode]

श्री संजय गर्ग, न्यायिक सदस्य एवं
श्री बिजयानन्दा प्रुसेथ, लेखा सदस्य के समक्ष।

Before Shri Sanjay Garg, Judicial Member And
Shri Bijayananda Pruseth, Accountant Member

आयकर अपील सं./ITA No.374/SRT/2025
निर्धारण वर्ष /Assessment Year : 2017-18

Shaikh Harun Vakarahmed 5/10, Dhanoli Bhilad S.O., Bhilad Valsad - 396 105 Gujarat	बनाम/ v/s.	The Income Tax Officer Ward-1 (Erstwhile Ward 3) Vapi 396 191
स्थायी लेखा सं./PAN: CIPPS 2688 D		
(अपीलार्थी/ Appellant)		(प्रत्यर्थी/ Respondent)
Assessee by :		Shri D.C. Sejpal, AR
Revenue by :		Shri Ajay Uke, Sr.DR

सुनवाई की तारीख/Date of Hearing : 12/08/2025
घोषणा की तारीख /Date of Pronouncement: 13/08/2025

आदेश/O R D E R

Per Sanjay Garg, Judicial Member:

The present appeal has been preferred by the assessee against the order of the Learned Commissioner of Income Tax (Appeals), National Faceless Appeal Centre (NFAC), Delhi [hereinafter referred to as 'CIT(A)'] dated 08/11/2024 passed u/s.250 of the Income Tax Act, 1961 for the Assessment Year (AY) 2017-2018.

2. A request letter dated 07th August-2025 of the Ld.AR for the assessee, has been placed on the file, wherein it is stated that the assessee had received a notice u/s.142(1) of the Act, dated 28th July-2025, initiating the set aside assessment proceedings, wherein details are sought by the Assessment Unit. In view of this, the appellant requests to withdraw the present appeal filed as the appellant wishes to proceed with the said set aside assessment proceedings initiated by the Assessment Unit (a copy of notice u/s.142(1) of the Act, dated 28/07/2025 is placed on record). Therefore, the assessee seeking permission to withdraw the captioned appeal. The Ld. Departmental Representative for the Revenue did not express any objection in this regard. Accordingly, the prayer of the assessee for withdrawal is accepted.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Open Court on 13/08/2025.

Sd/-
(Bijayananda Pruseth)
Accountant Member

Sd/-
(Sanjay Garg)
Judicial Member

दिनांक/Dated 13/08/2025

टी.सी.नायर, व.नि.स।T.C. NAIR, Sr. PS

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त (अपील)/ The CIT(A)- (NFAC), Delhi
5. विभागीय प्रतिनिधि,आयकर अपीलीय अधिकरण ,सूरत /AR,ITAT, Surat/Ahmedabad.
6. गार्ड फाईल /Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

सहायक पंजीकार (Asstt. Registrar)
आयकर अपीलीय अधिकरण, ITAT, Surat/Ahmedabad